

(क) क्या रायगढ़-रांची सड़क पर शंख नदी पर पुल तैयार हो गया है; और

(ख) क्या मध्य प्रदेश में पुल तक पहुंच मार्ग बन गया है लेकिन बिहार में पुल तक पहुंच मार्ग अभी तक नहीं बना है और यदि हाँ, तो इसके क्या कारण हैं ?

प्रधान मंत्री (श्री मोरारजी देसाई) :

(क) और (ख) मुख्य पुल और मध्य प्रदेश की ओर के पहुंच मार्ग पहले ही पूरे हो गये हैं। अब बिहार की ओर के पहुंच मार्ग का कार्य भी प्रगति पर है और शीघ्र ही पूरा होने की संभावना है।

Changes in the Organisational set up of the Planning Bodies

5966. SHRI CHITTA BASU : Will the Minister of PLANNING be pleased to state :

(a) whether the Government considers it desirable to bring about any structural changes in the organisational set up of the Planning bodies, having regard to the avowed policy of the Government for decentralisation of power ; and

(b) if so, proposals contemplated ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) and (b) : Planning process in the country, as it evolved, involves decisions at various levels—Central Government, State Governments, and some regional bodies. Five Year Plans are finalised after extensive discussion with all the parties concerned. However, there is need for more decentralisation and local initiative in planning. Apart from the state level sub-regional and district levels have to be adequately involved in the planning processes. The Planning Commission proposes to encourage the preparation of area plans for integrated rural development at the block level.

To assist State Governments in structuring and strengthening the planning organisations, a central scheme is in operation under which special assistance is given to the States for the recruitment of adequately qualified staff and to meet other incidental expenditure for the strengthening of planning organisation. A sum of Rs. 1.92 crores has so far been provided. More assistance, as needed, will be provided next year.

मंत्रालयों द्वारा न्यूज और फीचर एजेंसियों की सेवाओं का उपयोग

5967. श्री रामजीलाल सुमन : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) उन मंत्रालयों के नाम क्या हैं जो न्यूज और फीचर एजेंसियों की सेवाओं का प्रयोग करते हैं और उन एजेंसियों के नाम क्या हैं और उक्त सेवाएं किस दर पर प्राप्त की जाती हैं ;

(ख) ऐसा करने का क्या औचित्य है ;

(ग) क्या सरकार का विचार हिन्दी को प्रोत्साहन देने के लिए उक्त सेवा को आरम्भ करने अथवा उसे समर्थन देने का है ?

सूचना और प्रसारण मंत्री (श्री लाल-कृष्ण आडवाणी) : (क) से (ग). सूचना मंत्रालयों से एकत्रित की जा रही है और उसको सदन की मेज पर रख दिया जायेगा।

White Paper on S.C. and S.T.

5968. SHRI R.L. KUREEL : Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether Government propose to issue a detailed white paper stating its policy regarding Scheduled Castes and Scheduled Tribes in relation to their Social, Political and Economic uplift ;

(b) the date by which Government propose to advise the Committee of the M.Ps. of both the Houses dealing with the Scheduled Castes and Scheduled Tribes ; and

(c) whether any schemes have been formulated and being implemented to advance the economic well being of the S.C./S.T. in pursuance of constitutional obligations in respect of these communities, if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS : (SHRI SINGH) :

- (a) No, Sir.
(b) Does not arise.
(c) Yes, Sir.

In the Central Sector following schemes have been included for Scheduled Castes and Scheduled Tribes :—

- (i) Post matric Scholarships.
(ii) Girls Hostel; and
(iii) Coaching and allied schemes.

In the State Plans, provision has been made, *inter alia*, for educational incentives, subsidised housing various agricultural programmes and requirement of development corporations. In addition Tribal Sub-plans and integrated tribal development projects in corporating programmes of particular significance to the tribal economy are being prepared for areas with large concentration of Scheduled Tribes.

Working Condition of Employees in Autonomous Bodies under Ministry of Industries

5969. SHRI EBRAHIM SULAIMAN SAIT : Will the Minister of Industry be pleased to state :

(a) whether all the employees of autonomous institutions/bodies which are under the control of Ministry of Industry are not treated as Government employees and if so, the reasons therefor; and

(b) whether Government propose to accord them the same status as is enjoyed by other Government employees ?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) :
(a) and (b). Only the employees of the Commission of Inquiry on Large Industrial Houses are treated as Government employees. The employees of the other autonomous institutions/bodies are not treated as Government employees, because they do not draw their pay from consolidated fund of India. There is no proposal under the consideration of the Govt. to accord them the same status as is enjoyed by other Government employees.

Broadcast of talks in support of Constitutional Amendment during Emergency

5970. SHRI KISHORE LAL : Will the Minister of Information and Broadcasting be pleased to state :

(a) how many talks, interviews or current events were broadcast on Delhi Stations of All India Radio in support of Constitutional Amendments (42nd) during the emergency period ;

(b) who were participants, writers, or interviewers in these talks or interviews and how much each was paid; and

(c) the names of participants in talks or interviews on Television, Delhi Centre in support of the Constitutional Amendments during the same period ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L.K. ADVANI) :

(a) Fifty-seven.

(b) A statement at Annexure I is laid on the Table of the House (*Placed in Library. See No. LT 950/77*)

(c) A statement at Annexure II is laid on the Table of the House. (*Placed in Library. See No. LT 950/77*)

Status of Chandigarh

5971. SHRI M. RAM GOPAL REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been urged to take a decision about the status of Chandigarh ; and

(b) if so, when the decision is likely to be taken ?

THE MINISTER OF HOME AFFAIRS : (SHRI CHARAN SINGH) : (a) and (b). As already stated in this House in reply to Unstarred Question No. 1395 on June 22, 1977, Government have yet to take a view in the matter, after consultation with the new Governments in the State concerned.